



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ C.A.(COMM.IPD-PAT) 460/2022

BDR PHARMACEUTICALS INTERNATIONAL PVT

LTD. Appellant

Through: Mr.Praveen Singh (VC),

Mr.Rahul Bhujbal, Ms.Garima Joshi,

Advocates

versus

BRISTOL-MYERS SQUIBB HOLDINGS IRELAND UNLIMITED COMPANY AND ANR. Respondent

Through: Mr.Devender Rawat,

Advocate for R-1 (VC)

CORAM: JOINT REGISTRAR (JUDICIAL) SH. PURSHOTAM PATHAK (DHJS)

% ORDER 19.01.2023

Mr.Rahul Bhujbal & Ms.Garima Joshi, Advocates submits that they are also appearing on behalf of appellant, however, perusal of record shows that no vakalatnama has been filed by either of the counsels who are appearing on behalf of the appellant. Let the vakalatnama be filed by the concerned counsel, who has been engaged by the appellant.

Reply not filed by respondent no.1. Let reply be filed with advance copy to opposite party. Rejoinder, thereto, if any, be filed thereafter.

Brief note of submissions also be filed in terms of previous directions.



Put up before Hon'ble on date already fixed i.e. 23.02.2023 for further directions.

PURSHOTAM PATHAK (DHJS), JOINT REGISTRAR (JUDICIAL)

JANUARY 19, 2023/sk

Click here to check corrigendum, if any